

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

CP No. 73/Chd/Pb/2023

IN THE MATTER OF:

**Sandali Darwaza Resorts And
Restaurants Private Limited** ... **Appellant**

Versus

ROC, Pb & Chandigarh & anr. ... **Respondents**

Under Section: 252(3), CA 2013

Order delivered on 05.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Appellant : Mr. Umang Goyal, Advocate.

For the Income Tax Department : Mr. Ranvijay Singh, Senior Standing Counsel.

For the ROC : Mr. Vineet Khatri, Company Prosecutor.

ORDER

The Income Tax Department has filed its report vide Diary No. 01936/3 dated 04.03.2024. The same is taken on record. In its report it is stated by the Income Tax Department that they have no outstanding dues against the company. A date is requested by Ld. Counsel for the appellant for filing the balance sheet for the year 2015-16, 2016-17, 2017-18 and 2018-19. Let the same be filed within one week.

List on 19.04.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)